

FORM 8A
THE PATENTS ACT, 1970
 (39 of 1970)
 and
THE PATENTS RULES, 2003
Certificate of Inventorship
 [See rule 70A]

<p>1. Name of the Inventor, and Patent Number.</p>	<p>I....., Inventor in respect of Patent Number....., hereby request for the grant of a ‘Certificate of Inventorship’ in respect of the Patent.</p> <p style="text-align: center;">OR</p> <p>I....., Inventor in respect of Patent Number....., hereby request for the grant of a duplicate certificate of inventorship in respect of the Patent. The statement setting out the circumstances in which the original certificate of inventorship was lost, destroyed, damaged or cannot be produced are as follows:</p> <p>.....</p> <p>.....</p> <p>.....</p> <p>.....</p>
<p>2. To be signed by the inventor and the date of filing of this request.</p>	<p>Signature (BELOW INFORMATION IS MANDATORILY REQUIRED TO BE SUBMITTED) (Name of the Inventor who has signed) Aadhaar number of the Inventor (for Indian inventors) House No. Apartment/Street City State Country Pin Code Mobile Phone: (OTP verification mandatory-will be redacted) Email: (OTP verification mandatory-will be redacted) Dated this.....day of.....20....</p>
	<p>To The Controller of Patents, The Patent Office, at.....</p>
<p>Note.- This Certificate does not, in any manner whatsoever, confer or derogate from any rights under the patent.</p>	